

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA
UNSTARRED QUESTION NO. 426
ANSWERED ON – 25/07/2024

FAST TRACK SPECIAL COURTS

426. SHRI KRISHAN LAL PANWAR:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the steps taken by Government to implement the Fast Track Special Courts Scheme; and
- (b) the major achievements and outcome of the said scheme?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL)

(a)&(b): Pursuant to the Criminal Law Amendment Act, 2018, the Central Government has been implementing a Centrally Sponsored Scheme for setting up of Fast Track Special Courts (FTSCs), including exclusive POCSO Courts since October, 2019 for expeditious trial and disposal of pending cases pertaining to Rape and Protection of Children from Sexual Offences (POCSO) Act, in a time-bound manner.

The Scheme was initially implemented for one year, which was extended upto March, 2023. The Scheme has now been extended till 31.03.2026, at an outlay of Rs. 1952.23 cr. with Rs. 1207.24 cr. as Central Share to be incurred from Nirbhaya Fund. The funds are released on CSS pattern (60:40, 90:10) to cover the salaries of 1 Judicial Officer along with 7 support Staff and a Flexi Grant for meeting the day-to-day expenses.

As per the information received from the High Courts up to May, 2024, 755 FTSCs including 410 exclusive POCSO (e-POCSO) Courts are functional in 30 States/UTs across the country, which have disposed of over 2,53,000 cases. The State-wise details of number of functional Fast Track Special Courts along with the number of cases disposed of as on 31.05.2024 is placed at **Annexure**.

The establishment of Fast Track Special Courts demonstrates the unwavering commitment of the Government towards women security, combating sexual and gender-based violence, reducing the backlog of pending cases related to Rape & POCSO Act, and providing enhanced access to justice

for survivors of sexual crimes. With professional and experienced judges and support staff specialized in handling sensitive sexual offense cases, these courts ensure consistent and expert-guided legal proceedings offering victims of sexual offences swift resolution in mitigating the trauma and distress, and enabling them to move forward. Fast Track Special Courts have notably adopted the approach of setting up Vulnerable Witness Deposition Centres within the courts to facilitate the victims and to make the courts into Child-Friendly Courts for providing crucial support for a compassionate legal system.

**Annexure as referred to in Reply to the Rajya Sabha UnStarred Question No. 426
for 25th July 2024**

State/UT-wise details of number of functional Fast Track Special Courts along with the number of cases disposed as of May, 2024

S.NO.	State/UT	Functional Courts		Cumulative Disposal since the inception of the Scheme		
		FTSCs including exclusive POCSO	exclusive POCSO	FTSCs	exclusive POCSO	Total
1	Andhra Pradesh	16	16	0	4899	4899
2	Assam	17	17	0	5893	5893
3	Bihar	46	46	0	11798	11798
4	Chandigarh	1	0	265	0	265
5	Chhattisgarh	15	11	924	4044	4968
6	Delhi	16	11	555	1262	1817
7	Goa	1	0	32	34	66
8	Gujarat	35	24	2263	9793	12056
9	Haryana	16	12	1572	4675	6247
10	Himachal Pradesh	6	3	416	1126	1542
11	J&K	4	2	91	101	192
12	Jharkhand	22	16	2279	4537	6816
13	Karnataka	31	17	3740	6657	10397
14	Kerala	55	14	13530	6123	19653
15	Madhya Pradesh	67	57	3894	22456	26350
16	Maharashtra	14	7	7258	11530	18788
17	Manipur	2	0	146	0	146
18	Meghalaya	5	5	0	462	462
19	Mizoram	3	1	148	55	203
20	Nagaland	1	0	61	3	64
21	Odisha	44	23	4992	9521	14513
22	Puducherry*	1	1	0	83	83
23	Punjab	12	3	2055	2061	4116
24	Rajasthan	45	30	4502	10138	14640
25	Tamil Nadu	14	14	0	7225	7225
26	Telangana	36	0	5993	2731	8724
27	Tripura	3	1	203	186	389
28	Uttarakhand	4	0	1614	0	1614
29	Uttar Pradesh	218	74	34091	34998	69089
30	West Bengal	5	5	0	106	106
	TOTAL	755	410	90624	162497	253121

*Puducherry specially requested to join the Scheme and has since operationalized one exclusive POCSO Court in May 2023.